

BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE) CHENNAI

O.A.No.242 of 2020 (SZ)

IN THE MATTER OF:

Aliyarukutty

... APPLICANT

Vs

Union of India & Others

... RESPONDENTS

REPORT FILED BY 3rd & 4th RESPONDENTS

The Report of the 3rd Respondent is humbly submitted as follows:

1. It is humbly submitted that the above application came up for hearing on 11.11.2020 and the Hon'ble Tribunal directed reply of the respondent in the present application. Accordingly, the 3rd Respondent herein files the report as annexed herewith.

2. It is humbly submitted that the land under the petitioner falls in the Survey No.88/22/30/49, 88/22/30/40 in Edamon Village, Punalur Taluk, Kollam District was inspected by the 4th Respondent, the Geologist, Kollam District on 29.12.2020 and found that 80 M.T. rock aggregates and 960 M.T. ordinary earth were heaped in the averred area. The ordinary earth and rock aggregate is not transported outside the property.

3. It is submitted that the report of Punalur Tahsildar also confirms that excavated minerals were not transported outside the property and the land owners that explosives were not used for excavation for extracting the minerals and further submitted that numerous complaints against illicit mining is received by the 4th respondent and on the basis of those complaints notice was issued by the 4th respondent to the land owner Shri Hameed Sherif and the complainant Shri Ajmal Basheer and heard both of them and the notice was issued to the land owner for stopping illicit mining.

4. It is submitted that the ordinary earth and rock aggregates generated through land development activities can be used for further developments activities and construction in the same property. Therefore, it is considered as a non-mining activity and hence no permit is obtained from this office for such development work.

5. It is humbly submitted that the 4th respondent has received an application on 2.7.2021 for dealers license in the above mentioned survey number in Edamon village, Punalur Taluk, Kollam District and the application is under process.

Dated at Chennai on this the 16th day of July, 2021



Counsel for 2, 3,4 & 5th Respondent

(3)

SN
16/7/21

SN

DEPARTMENT OF MINING & GEOLOGY,
DISTRICT OFFICE,
KOLLAM,
Ph: 0474-2749044
e-mail : geo.kol.dmg@kerala.gov.in
web: www.dmg.kerala.gov.in

No.1589/DOQ/S1/2020

Dated 16.7.2021

From

The Geologist
Kollam

To

Hon.ble National Green Tribunal
Chennai.

Sir,

Sub:- Report in 242/2020 number petition – filed by Shri
Aliyarukutty - forwarding of – reg

Ref : That office e.mail dated 7.12.2020

Kind attention is invited to the above reference. I am forwarding herewith a report in 242/2020 filed by Shri Aliyarukutty for your information and necessary action.

Yours faithfully,

SN
16/7/21
GEOLOGIST

Encl : as above

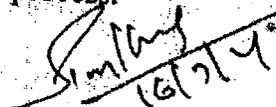
(47)

REPORT SUBMITTED BY THE GEOLOGIST KOLLAM BEFORE THE
HON.BLE NATIONAL GREEN TRIBUNAL IN 242/2020 NUMBR PETITION
FILED BY SHRI ALIYARUKUTTY, PUNALUR

It is humbly submitted that the land under the petition falls in Survey Nos. 88/22/30/49, 88/22/30/40 in Edamon village, Punalur Taluk, Kollam District was inspected from this office on 29.12.2020 and found that 80 MT rock aggregates and 960 MT ordinary earth were heaped in the averred area. The ordinary earth and rock aggregates found there were not transported outside the property. The report of Punalur Tahsildar (LR) No. F2-3748/2 dated 1.7.2020 also confirms that excavated minerals were not transported outside the property. It was understood from the land owner that explosives were not used for excavation and if it was used the punitive action has to be taken by the police on the basis of the explosives act. This office has received numerous complaints against illicit mining in this area. On the basis of these complaints notice was issued from this office to the land owner Shri Hameed Sherif and complainant Shri Ajmal Basheer and heard both of them. Notice was issued to the land owner for stopping illicit mining. However ordinary earth/rock aggregates generated through land development activity can be used in further development activities/construction in the same property, and is considered as non-mining activity. No permit is needed from this office for such development work.

It is humbly submitted that this office has received an application on 2.7.2021 for Dealer's Licence in the above mentioned survey numbers in Edamon village, Punalur Taluk, Kollam district and the application is under process.

Dated this the 16th day of July 2021


GEOLOGIST

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TRIBUNAL (SOUTHERN ZONE)
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**REPORT FILED BY 3rd &
4th RESPONDENTS**

E.K.Kumaresan

Standing Counsel for State of Kerala

Counsel for 2, 3, 4 & 5th Respondents.